## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 2288/93

New Delhi, dated the 20th Jan., 1994

Hon ble Mr.N.V.Krishnan, Vice Chairman (A)

Hon ble Mr. B.S. Hegde, Member (Judicial)

Shri O.P.Dewan, R/o 23-A, Shastri Park, Chander Magar, Delhi-51

... Applicant

(By Advocate V.S.R. Krishna)

## Versus

Union of India through Chief Secretary, Govt.of Mational Capital Territory of Delhi, 5-Sham Mith Marg, Delhi-54

... Re spondent

## ORDER (ORAL)

(Hon'ble Mr. N.V.Krishnan, Vice Chairman(A))

Applicant is aggrieved by the fact is that though he has been under suspension by the Ann.A.1 order dated 9.2.90 yet subsistence allowance has not been revised as provided in the Rules. He has made a representation to the Deputy Commissioner (Admn & Vigilance) on 29.6.1992(Ann.A.4) and 1.3.1993 to the Commissioner of Sales Tax which remaingundisposed of.

2. When the matter came up today the departmental representative produced a letter No.4/3/90 V/CST/1751 dated 18.1.1994 from the Deputy Commissioner

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of Sales Tax stating that the Competent Authority is seized of the matter and he would pass order shortly.

- that this OA can be disposed of with a suitable direction to the only respondent i.e. Chief

  Secretary, Govt. of National Capital Territory of Delhi. We, therefore, direct, to dispose of the representation made by the applicant by a speaking order in accordance with law, within a period of one month from the date of receipt of this order.
- 4. Accordingly, OA is disposed of.

(B.S. Hegde)

Member(J)

(N.V.Krishnan)

Vice Chairman(A)

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